

documents or after the arrival of the goods.

(ii) *Expenditure of other nature.*— For purposes other than imports by the private sector, such as travel for pleasure, education, medical treatment, business etc., foreign exchange is released by the Reserve Bank of India in accordance with the rules laid down in consultation with the Government of India. Payments in such cases are effected through the banks authorised to deal in foreign exchange up to the scales laid down.

(b) In the case of sanctions accorded by the Government for Government imports, the Accountants General and the Embassies concerned or the Reserve Bank, as the case may be, ensure that the foreign exchange is spent for the specified purpose for which it was sanctioned and in the manner prescribed in the sanctions. As for the expenditure on Government account for other than imports, this is fixed by rules and as such a fixed amount is paid whatever the actual expenditure and, therefore, this does not usually require any scrutiny. If, however, any scrutiny becomes necessary it is done by the Accountants General concerned, or by the Reserve Bank, as the case may be.

As payment for imports on private account is generally made either against delivery of shipping documents or after arrival of the goods in India, no further scrutiny of the foreign exchange expenditure is necessary. In the case of other expenditure on private account, however, the Reserve Bank of India carefully examines all applications, before releasing exchange, by calling for appropriate documentary evidence etc. It also takes steps to ensure that there is no evasion of the provisions of the Foreign Exchange Regulation Act or any notifications and orders issued thereunder. When any evasion comes to the notice of the Government or of the Reserve Bank, suitable action, as provided for in the Act, is also taken.

IMPORT OF BURMA CURRENCY NOTES INTO INDIA

282. SHRI M. GOVINDA REDDY: Will the Minister for FINANCE be pleased to state:

(a) whether it is a fact that import of Burma currency notes into India is allowed; and

(b) if so, to what extent and subject to what conditions?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) Yes, Sir, but only new design Burma currency notes are allowed to be imported.

(b) Without limit but subject to their being declared to the Customs authorities at the time of arrival in India.

ADVANCE REMITTANCES FOR IMPORT OF CAPITAL OR GOODS *other*

283. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state who maintains the record of advance remittances made against import of capital or other goods?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): The Reserve Bank of India maintains this record.

STORES IMPORTED BY DIPLOMATIC MISSIONS

284. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) whether stores imported by Diplomatic Missions are allowed into India after a declaration of their value and description by the Missions;

(b) if not, what is the system followed in such cases; and

(c) what is the value of the articles imported by members of Diplomatic Missions in each of the last five years?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): (a) Yes, Sir.

(b) The question does not arise.

(c) The Custom Houses are not at present maintaining separate statistics of the value of the goods imported by the Diplomatic Missions etc. So the information is not readily available.

UNESCO SESSION TO BE HELD IN NEW DELHI

285. SHRI M. VALIULLA: Will the Minister for EDUCATION be pleased to state:

(a) whether the next session of the United Nations Educational Scientific and Cultural Organisation will be held in New Delhi; and

(b) if so, what is the programme of work for this session and when and at what place it will be held?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

(a) Yes

(b) The Programme of work and the Agenda of the 9th Session of the General Conference of UNESCO which is scheduled to be held in New Delhi in November 1956 will be prepared by the Director General and the Executive Board of UNESCO and will be available only in the middle of 1956. However, it may be mentioned that the main subjects that will be discussed will comprise of the following categories —

- (1) Draft programme and budget of the organisation for 1957-58.
- (2) Proposals and resolutions submitted by member States.
- (3) Proposals by the Executive Board of UNESCO and the Director General on matters relating to UNESCO.

HINDUSTAN AIRCRAFT LTD., BANGALORE

286 SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) whether the Hindustan Aircraft Ltd., Bangalore propose to establish speed records for their H.T.-2 Aircraft; and

(b) if so, which are the places selected for this purpose?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S S MAJITHIA):

(a) and (b) Yes, the HAL hope to set up a "point to point" speed record for light aircraft from Bangalore to Madras.

IMPORT OF TEXTILES FROM THE UNITED KINGDOM

287 SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) whether textile imports from the United Kingdom to India have improved as a result of reduction in import duties; and

(b) if so, to what extent?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C GUHA): (a) and (b). There has been some increase in the import of cotton textiles from the United Kingdom in May, June and July 1955 as compared to imports in May, June and July 1954, as shown below:—

	Quantity	Value
	'000 yds.	'000 Rs
May to July 1954	708	13.63
May to July 1955	766	17.81
Percentage increase	8.2%	36.6%

The increase in imports is not due so much to the reduction in duty as to the liberal licensing policy for these goods in January-June 1955 period as compared with the policy for January-June 1954 period.